

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH
NEW DELHI

C. P. NO. 52(ND)15
CA. NO.

CORAM:

PRESENT: SH. R.VARDHARAJAN
HON'BLE MEMBER (J)

SMT. INA MALHOTRA
HON'BLE MEMBER (J)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 08.08.2016**

NAME OF THE COMPANY: M/s. Sh. Sanjay Agarwal & Anr. V/s. M/s. Meghalaya
Fin-lease Pvt. Ltd. & ors.

SECTION OF THE COMPANIES ACT: 397/398

<u>S.NO.</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	SATWINDER SINGH, ADV.			
2.	GAURAV VARMA, ADV.			
3.	SOJOY DATTA, ADV.			
			<u>Respondent No. 2</u>	<u>[Signature]</u>
1.	Mr Akhilesh Shrivastava		Petitioner	
2.	Manjula Pal		Petitioner	<u>[Signature]</u>

ORDER

None is present on behalf of the petitioner. Re-notify this case on 19.09.2016. The Bench Officer to issue notice to the petitioner through counsel.

Sd/-
(Ina Malhotra)
Member Judicial

Sd/-
(R.Varadharajan)
Member Judicial

2P.M. At this stage, Mr. Akhilesh Shrivastava Id. Counsel for the petitioner has appeared. He submits that since he has to come from Kolkata, the matter be taken up at

Contd/-.....

2p.m. He also requests for change of date given to the ^{Respondent's} ~~petitioner's~~ counsel in the morning. 2

Consent has been taken from the respondent's counsel for 23.09.2016, Counsel for the petitioner shall confirm the same with the respondent's counsel in writing.

2 In view of the ^{Petitioner's} ~~Respondent's~~ counsel having appeared the direction to the Bench Officer to issue notice is hereby recalled.